## BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 143/7/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.12.2017

Name of the Company:

Canbank Factors Ltd.

V/s.

Accord Industries Ltd.

Section of the Companies Act:

Section 7 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

**SIGNATURE** 

1 LAZIT M PATER

ADV

PETITIONER

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## **ORDER**

Learned Advocate Mr. Lalit Patel present for Financial Creditor/Petitioner. None present for Respondent.

Respondent filed objections.

Petitioner counsel represented that there is no progress in settlement talks.

List the matter on 18.01.2018 for hearing before admission.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 22nd day of December, 2017.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL